



satisfied if a direction is issued to the respondents to decide his claim submitted in shape of legal notice.

2. Considering short prayer of the applicant, we dispose of this O.A. in limine with a direction to the respondent to whom legal notice has been addressed to decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.
3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 15.05.2018.  
Place: Chandigarh.

‘KR’